

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 26th day of March 2001.

Original Application no. 1411 of 1998.

Hon'ble Mr. S.K.I. Naqvi, Member-(J)

Hon'ble Maj Gen K.K. Srivastava, Member- (A)

1. Sukhram, S/o Sri Pateshwar,
R/o vill. Bayara, Post- Maghar,
District Sant Kabir Nagar (Basti).
2. Kishundhari, S/o Raj Bali Sharma,
R/o vill Barwa Khas,
post-Rampur Chubey, Distt. Kushi Nagar.
3. Surya Bhan Vishwakarma,
S/o Lal Man Vishwakarma,
R/o Vill-Harkhi Khas, Post Bari Gaon,
Distt. Mahajganj.
4. Murali, S/o Sri Harhangi,
R/o Vill. Keshavpur, Post Sahjanwa,
Distt. Gorakhpur.
5. Deep Chandra Sharma,
S/o Mangru, R/o Vill. Budhya-bari,
Post Dohariya Bazar,
Gorakhpur.
6. Shiv Ji Sharma, S/o M.L. Sharma,
R/o Vill Mandra Pali, Post Meranhi,
Siwan (Bihar).
7. Shanker Prasad, S/o Sri Kshatra Lal,
R/o vill. Keshavpur, Post Sahjanwa,
Gorakhpur.
8. Ram Nath Sharma, S/o Sri Jagai,
R/o vill Lehni, Post Lehni,
Kushi Nagar.

// 2 //

9. Arvind Kumar Sharma, S/o Sri R.S. Sharma,
R/o vill. Chak-salem, Post Shahpur Patori,
Samastipur (Bihar).
10. Nehar, S/o Tirath,
R/o Vill. Hanhiya Post Bhiti Rawat, (Sahjanwa),
Gorakhpur.
11. Shiv Murat Sharma, S/o S.L. Sharma,
R/o vill. Mathura Nagar, Post Farenda,
Gorakhpur.
12. Ram Naresh, S/o Chandra Bali,
R/o vill. Gopalpur, Post Khajur Gaon,
Gorakhpur.
13. Mitthu Yadav, S/o R.S. Yadav,
R/o vill. Pratapur,
Post Sinhorwa,
Gorakhpur.

... Applicants

C/As Sri Surendra Prasad.

Versus

1. Union of India through Ministry of Railways,
Baroda House,
New Delhi.
2. The General Manager, Signal (N.E. Rly.),
Gorakhpur.
3. The Chief Administrative Officer,
(Construction), N.E. Rly.,
Gorakhpur.
4. The District Signal & Telecom Engineer
(Construction). N.E. Rly., Gorakhpur

Sw

...3/-

// 3 //

5. The General Manager, Personnel,
N.E. Rly.,
Gorakhpur.

... Respondents.

C/Rs. Sri A.K. Gaur.

O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

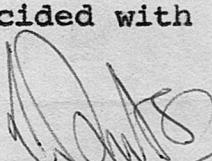
Even on revised list, none for the applicant.

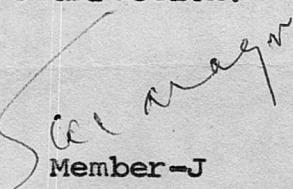
Sri A.K. Gaur, learned counsel for the respondents.

2. Learned counsel for the respondents mentions that the present OA is also squarely covered by Full Bench decision in OA 57 of 1996, Aslam Khan Vs. Union of India & Others, ^{decided} on 30.10.2000, at Jaipur Bench ^{The} of this Tribunal.

3. On perusal of pleadings, we find force in the contention of Shri A.K. Gaur, learned counsel for the respondents and decide the matter with the following orders "the process for regularisation of the applicants for Group 'D' posts to be considered and decided. However, their pay which they are drawing in Group 'C' post shall be protected".

4. The OA is decided with the above direction.
No order as to costs.


Member-A


Member-J

/pc/